

- (v) Secretary to the Island Development Authority as the permanent invitee.

(C) Daman and Diu:

The Advisory Committee shall consist of the following Members:

- (i) The Administrator, Daman & Diu.
- (ii) Member of the Lok Sabha representing the UT.
- (iii) Five Members from the District Panchayat (excluding the Member of Lok Sabha) to be elected by all the Members of the District Panchayats.
- (iv) President of the Municipal Council, Daman.
- (v) President of the Municipal Council, Diu.
- (vi) One Member from SC/ST to be nominated by the Home Minister on the recommendation of the Administrator, Daman & Diu from among the Members of Distt. Panchayats, if there is no such member in (iii) above.
- (vii) One woman Member to be nominated by the Home Minister on the recommendation of the Administrator, Daman & Diu from among the Distt. Panchayat Members, if there is no such woman in (iii) above.

(D) Dadra & Nagar Haveli

The Advisory Committee shall consist of the following members.

- (i) The Administrator, Dadra & Nagar Haveli.
- (ii) Member of the Lok Sabha representing the UT.
- (iii) Five Members from the District Panchayat (excluding the Member of Lok Sabha), to be elected by all the members of the District Panchayats.
- (iv) One Member from SC/ST to be nominated by the Home Minister on the recommendation of the Administrator, Dadra & Nagar Haveli, from among the members of Distt. Panchayat, if there is no such member in (iii) above.
- (v) One woman Member to be nominated by the Home Minister on the recommendation of the Administrator, Dadra & Nagar Haveli, from among the Distt. Panchayat members if there is no such member in (iii) above.

(E) Chandigarh:

The Advisory Committee shall consist of the following Members :

- (i) The Administrator, Chandigarh.
- (ii) Member of the Lok Sabha representing the UT.
- (iii) Five Members from the Zilla Parishad, (excluding the Member of Lok Sabha) to be elected by all the Members of the Zilla Parishad.
- (iv) Chairman of the Chandigarh Municipal Corporation.
- (v) One Member from SC/ST to be nominated by the Home Minister on the recommendation of the Administrator, Chandigarh from among the Zilla Parishad Members if there is no such Member in (iii) above.
- (v) One woman Member to be nominated by the Home Minister on the recommendation of the Administrator, Chandigarh from among the Distt. Panchayat Members, if there is no such Member in (iii) above.

Oil Drilling

935. DR. ASIM BALA :
SHRI LAKSHMAN SETH :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether exploratory drilling in the Bay of Bengal basin by ONGC is going on;
- (b) if so, the details of oil drilling therefrom;
- (c) if not, the reasons therefor; and
- (d) the steps proposed to be taken to revive the oil drilling by ONGC?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) All the 7 exploratory wells drilled in Bengal offshore 5, by ONGC and 2 by MNCs. have proved to be dry. In view of discouraging results and the low prospectivity of the area. ONGC has discontinued drilling activity in Bengal offshore for the time being.

Infiltration

936. SHRI BIJOY KUMAR 'BIJOY' :
SHRI SHANTILAL PURSHOTTAMADAS PATEL :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of infiltrators have entered India during the last five years;

(b) if so, the details thereof;

(c) whether the Government have any plans to repatriate them to their country of origin;

(d) if so, the details thereof;

(e) whether the Union Government have arrested a number of Bangladeshis residing in Bihar; and

(f) if so, the measures taken to tackle the problem in this State?

THE MINISTER OF HOME AFFAIRS (SHRI L.K.ADVANI) : (a) and (b) There have been reports that nationals of some of the neighbouring countries managed to enter illegally into the territory of India. These include people from Bangladesh, Myanmar, Tibet, Sri Lanka etc. It is difficult to arrive at an estimate of the number of such illegal infiltrators because they enter India surreptitiously and mix with the local population due to their ethnic, linguistic similarities.

(c) and (d) Detection and deportation of illegal infiltrators in this country is a continuous process. There are standing instructions to all the State, Governments and Union Territory Administrators to deport illegal migrants as and when detected. The State Government and UT Administrations are being periodically reminded in this regard.

(e) No, Sir.

(f) Does not arise.

[Translation]

Import of Gas

937. SHRI PANKAJ CHOUDHRY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) Whether the Government have any proposal to import Gas from Burma through pipeline;

(b) if so, the details thereof and the reasons therefor; and

(c) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) Govt. do not have any proposal. GAIL has signed a "Principles of Agreement" with Brown & Root International Inc., USA in March, 1996 to examine techno-economics of having a gas pipeline from Myanmar and other countries in the region to carry gas to India.

(c) It is not possible to indicate any firm time frame.

[English]

Team of Officers visiting Tamil Nadu

938. SHRI MUKUL WASNIK:
SHRI AJAY MUKHOPADHYAY :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government had recently deputed a team of officers to visit Tamil Nadu to study the Law and Order situation;

(b) if so, the details of the report submitted by the team of officers;

(c) the action taken by the Union Government thereon?

THE MINISTER OF HOME AFFAIRS (SHRI L.K.ADVANI) : (a) Yes, Sir.

(b) and (c) The report while taking note of the ground level situation has carefully emphasised on certain remedial measures such as relentless drive against fundamentalist and terrorist elements, optimum use of intelligence machinery, a definite Action Plan against the potential trouble makers, pursuing of confidence of building measures more vigorously etc. Follow-up actions on these lines have been initiated by the State Government.

Tripura Tribal Areas Autonomous District Council

939. SHRI SAMAR CHOUDHURY : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Tripura Tribal Areas Autonomous District Council has submitted any Memorandum to the Prime Minister during his visit to Tripura in October, 1996;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI L.K.ADVANI) : (a) and (b) Yes, Sir. The main demands raised in the Memorandum are:

(i) Introduction of Inner Line Permit in Tripura Tribal Areas Autonomous District Council.

(ii) More funds for (a) Rural Communications. (b) Rural Employment. (c) Panchayat. (d) Education, and (e) Infrastructural Development.

(iii) Granting more Autonomy to Tripura Tribal Areas Autonomous District Council.